Levy of fuel surcharge on cargo

788. DR. CHANDAN MITRA: Will the Minister of CIVIL AVIATION be pleased to state:

- whether Government is aware that domestic carriers have formed a price cartel and exploiting the levy of fuel surcharge on cargo by not applying a rational policy mechanism for the same;
- (b) the details of increase in fuel surcharge on cargo per kilogram by various domestic carriers vis-à-vis hike in prices of Air Turbine Fuel (ATF) during the last three years, year-wise; and
 - the steps taken by Government to ensure a transparent mechanism for cargo?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) No such information is available in the Ministry, as such information is not maintained by the Government.

- The Ministry does not fix the air cargo fares and they are determined by the market forces of demand and supply.
- Steps taken by the Government to promote aviation industry in general and Air Cargo in particular include:
 - Ministry of Civil Aviation has taken up the issue of hike in ATF prices (i) with Oil Marketing Companies through the Ministry of Petroleum and Natural Gas.
 - (ii) Ministry of Civil Aviation has taken up the issue of reduction of VAT on ATF with various State Governments.
 - (iii) Government has set up Air Cargo Logistics Promotion Board as an Inter-Ministerial Group to inter-alia review, on a continuous basis the general and sectoral policy regimes governing Air Cargo Logistic operations with a view to remove bottlenecks to efficiency.

Modern equipments for proper visibility at airports

789. SHRI PANKAJ BORA: Will the Minister of CIVIL AVIATION be pleased to state:

whether it is a fact that visibility is a crucial factor of safe landing for pilots of aircrafts;